

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 205/MP/2018

Subject : Petition under Section 79(1) (c) of the Electricity Act, 2003 read with the Indian Electricity Grid Code seeking direction for scheduling overload capacity

Petitioner : HBPCL

Respondent : NRLDC & ors.

Date of hearing : 25.7.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Parties present : Shri Amit Kapur, Advocate, HBPCL
Ms. Raveena Dhamija, Advocate, HBPCL
Shri Jyotiprakash Panda, HBPCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed seeking directions to Respondent No. 1, NRLDC to schedule overload capacity upto 10% within existing LTOA granted by CTU in terms of the Regulation 5.2 of the CERC (Indian Electricity Grid Code), 2017. He further submitted that the Commission had issued similar direction to NRLDC in its order dated 30.3.2017 in Petition No. 434/GT/2014 to ensure that scheduling of the project is based on the installed capacity of 1000 MW with overload capacity of 10%.

2. The Commission, after hearing the learned counsel for the Petitioner admitted the Petition and directed to issue notice to Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents, if not served, on or before **9.8.2017**. The Commission also directed the Respondents to file reply by **23.8.2018**, with advance copy to the Petitioner, who may file its rejoinder, if any, by **30.8.2018**. Pleadings shall be completed by the parties prior to the date of hearing.

4. Matter shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

